

DIVISION BENCH

ITEM NO.129

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

IA No.262/2024 IN CP (IB) No.106/ALD/2022

**CORAM:**

1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)
2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)

Date of Order: 4<sup>th</sup> June, 2024

**Attendance-Cum-Order Sheet of the Hearing.**

NAME OF THE COMPANY	M/S INDUSTRIAL YARNS & THREADS (INDIA) PVT. LTD. (THROUGH ANIL KUMAR, LIQUIDATOR).
UNDER SECTION	SEC 59(7) IBC R/W REG. 38 IBBI

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anil Kumar, PCS. : For the Petitioner & Applicant in IA No.262/2024

**ORDER****IA No.262/2024**

1. This application has been filed under Rule 154 of the NCLT, Rules, 2016 seeking rectification of the error in the order dated 25<sup>th</sup> April, 2024, on the following terms:

- a. The name of the Corporate Person has been spelt wrongly as "Industrial Yarn Thread (India) Private Limited" instead of the correct name as "Industrial Yarns & Threads (India) Private Limited" in the Title of the Case at the First Page and Paragraph 1 at page No. 2 of the Dissolution Order.
- b. The name of the Voluntary Liquidator has been spelt wrongly as "Anil Kumar Shukla" instead of the correct name as "Anil Kumar" in the Title of the Case at the First Page.



c. At Paragraph 8 at Page 5 states that “In terms of Regulation 9 of the VLP Regulations, Preliminary report dated 25.04.2022 was prepared by the liquidator and sent to Directors of the company (Physically) on 12.04.2022”. However, the Applicant at para 10 Page 8 of the Application stated that “That as per Regulation 9 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, a preliminary Report dated 25.04.2022 was prepared and sent to the Corporate Person and its Directors Physically on 25.04.2022.” The date of giving copy of the Preliminary Report to the Directors of the Company (Physically) has been mentioned as 12.04.2024 instead of 25.04.2024.

2. We have perused the order and find that the corrections being sought to be made in the aforesaid order dated 25<sup>th</sup> April, 2024, being justifiable due to the inadvertent typographical errors.
3. In view of the averments made in the application and the submissions made by the Ld. Counsel representing the applicant the corrections as made in the order dated 25.04.2024 are as under:

- a. The name of the Corporate Person be read as *Industrial Yarns & Threads (India) Private Limited*” instead of “*Industrial Yarn Thread (India) Private Limited*” in the Title of the Case at the First Page and Paragraph 1 at page No. 2 of the Dissolution Order.
- b. The name of the Voluntary Liquidator be read as “*Anil Kumar*” instead *Anil Kumar Shukla* as voluntary liquidator in the Title of the Case at the First Page.
- c. At Paragraph 8 Page 5 be read as “In terms of Regulation 9 of the VLP Regulations, Preliminary report dated 12.04.2022 was



*prepared by the liquidator and sent to Directors of the company (Physically) on 25.04.2022” instead of In terms of Regulation 9 of the VLP Regulations, Preliminary report dated 25.04.2022 was prepared by the liquidator and sent to Directors of the company (Physically) on 12.04.2022”*

4. Since the compliances were to be made from the date of the order which is 25<sup>th</sup> April, 2024, however now as a result of the corrections as above being incorporated in the same very order dated 25<sup>th</sup> April, 2024, compliances are permitted to be made from the date of passing of this order.
5. Accordingly, IA No.262/2024 stands disposed off.

*-Sd-*

**(Ashish Verma)**  
**Member (Technical)**

**4<sup>th</sup> June, 2024**

*Bipul Kumar Tiwari*  
*(Stenographer)*



*-Sd-*

**(Praveen Gupta)**  
**Member (Judicial)**

*Compared by Me*  
*Mahesh Sahni*  
*12/06/2024*

**CERTIFIED TO BE TRUE COPY  
OF THE ORIGINAL**

**FREE OF COST**

*V. K. Asthana*  
*12.06.2024*  
**V. K. Asthana**  
**Deputy Registrar**  
**National Company Law Tribunal**  
**Allahabad Bench, Prayagraj (U.P.)**